GOVERNMENT OF INDIA MINISTRY OFLAW & JUSTICE RAJYA SABHA QUESTION NO06.12.2010

ANSWERED ON

COMPULSORY REGISTRATION OF MARRIAGES.

2861 Dr. Janardhan Waghmare

Will the Minister of COALLAW & JUSTICE be pleased to state :-

(a)whether Government is aware of the Supreme Court's decisions that every marriage has to be compulsory registered; and

(b)if so, by when Government would bring a Bill in this regard?

ANSWER

MINISTER OF LAW AND JUSTICE

(DR. M. VEERAPPA MOILY)

- (a) Yes Sir. The Hon`ble Supreme Court in its judgment dated 14.2.2006 in the case of Smt. Seema Vs Ashwani Kumar (AIR 2006 S.C. 1158) has directed that marriages of all persons who are citizens of India belonging to various religions should be made compulsorily registrable in their respective States.
- (b) As the subject matter falls under the concurrent list in the Seventh Schedule to the Constitution of India, information on the progress of implementation of the directions of the Hon`ble Supreme Court by various State Governments and Union territory Administrationi is being collected and studied As this will involve deep study and careful consideration it is not practicable to state any rigid time frame in this regard.